

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SHRINATHJI BUSINESS VENTURE PRIVATE LIMITED OPERATING IN REAL ESTATE AT JAIPUR

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Shrinathji Business Venture Private Limited CIN No: U45201RJ2011PTC037227
2.	Address of the registered office	171, Officer Campus Extn. Sirsi Road, Jaipur, Rajasthan, India– 302021
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Block- A, Guman Eternity at plot Nos. GH-1 & GH-2, Subhash Nagar, Shastri Nagar, Jaipur
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought by sending an email on cirp.shrinathji2024@gmail.com and/ or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on cirp.shrinathji2024@gmail.com
10.	Last date for receipt of expression of interest	02/12/2025
11.	Date of issue of provisional list of prospective resolution applicants	12/12/2025
12.	Last date for submission of objections to provisional list	17/12/2025
13.	Date of issue of final list of prospective resolution applicants	27/12/2025

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01/01/2026
15.	Last date for submission of resolution plans	31/01/2026
16.	Process email id to submit Expression of Interest	cirp.shrinathji2024@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	NA




IP VIKAS KHIYANI

Resolution Professional

In the matter of 'Shrinathji Business Venture Private Limited'

IP Registration No. IBBI/PA-001/IP-P-02738/2022-2023/14194

Reg. & Comm Address: 910, 9th Floor, Ajmera Sikova, Opposite Damodar Park, Nityanand

Nagar, Ghatkopar West, Mumbai-400086

E/ cirp.shrinathji2024@gmail.com/ cavikas.khiyani@gmail.com

AFA Validity Date: 31/12/2025

Date: 17th November, 2025

Place: Mumbai

BANARAS LOCOMOTIVE WORKS, VARANASI-221004

Tender No: EL/1246/W-1187

Date: 15/11/2025

E-TENDER NOTICE

Dy. Chief Electrical Engineer/Maintenance, BLW, Varanasi acting or and on behalf of President of India invites open E-Tenders for the following work: **SN: 1, Tender No: EL/1246/W-1187, Name of work:** "Comprehensive Annual Electrical Maintenance of Motors, Pumps and Electrical Panels at STP, IETP and Sewage Well plant of BLW/Varanasi for a period of Two years." **Approximate Cost Rs.:** Rs. 56,50,680/-, **Completion period :** 24 Months, **Earnest Money :** Rs. 1,13,000/-, **Tender opening date and time :** 05/12/2025 at 15:00 hrs. For details and to participate e-tender please visit Indian railways website www.reps.gov.in.

PROB/LWIE-06

District Electrical Engineer/M.

f b w Website- www.blw.indianrailways.gov.in**"IMPORTANT"**

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HINDUJA HOUSING FINANCE LIMITED
Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com

Contact Person - RRM Siddhartha Singh - 7891119990, RLM Diji Singh - 9829700491, CLM Yogendra Singh - 9521299560, CRM Premal Singh - 7014034149

Demand Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The undersigned being the authorised officer of HINDUJA HOUSING FINANCE LIMITED under the Act and in exercise of the powers conferred under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that the borrower(s) are avoiding the service of the demand notice(s), therefore the service of the demand notice is being effected by affixation and publication as per the Rules. The contents of the demand notice(s) are extracted herein below:

Borrower(s) / Co-Borrower(s) / Guarantor(s) / LAN / Sanctioned Amount / Demand Notice:

DL/BDP/BDPR/A000000351. Sanctioned Amount Rs. 17,00,000/-, 1. Mr. Sameer Verma (borrower) 2. Mrs. Meenakshi Khanna (co Borrower) 3. NPA Date: 05/11/2025 / Description of the Secured Asset (Immovable Property): Schedule Of The Property All that part and parcel of the property situated at Plot Bearing No. B Block 052-B, Part of Kharsa No. 392, Situated at Ojasvi Green, Kharani, Bhiwadi, Dist. Alwar, Rajasthan 301019. Admeasuring Area 240 Sq. Yards. Bounded By - North: North West-Other Property, South: South West-Road, East: South East-Other Property, West: North East-Other Property.

17/11/2025 / Rs. 17,52,185/- as on 14/11/2025

HR/NCI/GU/A000001474. Sanctioned Amount Rs. 21,30,000/-, 1. Mr. Bhupendar Sharma (borrower) 2. Mrs. Anita Anila (co-borrower) 3. NPA Date: 05/11/2025 / Description of the Secured Asset (Immovable Property): Schedule Of The Property All that part and parcel of the property situated at Plot Bearing No. B Block 052-B, Part of Kharsa No. 392, Situated at Ojasvi Green, Kharani, Bhiwadi, Dist. Alwar, Rajasthan 301019. Admeasuring Area 240 Sq. Yards. Bounded By - North: North West-Other Property, South: South West-Road, East: South East-Other Property, West: North East-Other Property.

17/11/2025 / Rs. 21,40,258/- as on 14/11/2025

2. Description of Secured Asset (Immovable Property): All that part and parcel of the property situated at Kharsa No. 157, Wake Village Hasanpur, Sub-Tehsil Tapukada, Dist. Alwar, Rajasthan 301707. Admeasuring Area 684.72 Sq. mtr. Bounded By - North: Property of Kishan, South: Property of Prabhakar Dayal, East: Road 95 ft., West: Khat of Mahender.

The above borrower(s) are advised to make the payments of outstanding within period of 60 days from the date of issuance of notice U/s 13 (2), failing which further steps will be taken after expiry of 60 days from the date of issuance of notice U/s 13 (2) (d) mentioned above as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002

Date: 18.11.2025 Place: Rajasthan SD/- Authorised Officer: FOR HINDUJA HOUSING FINANCE LIMITED

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR SHRINATHJI BUSINESS VENTURE PRIVATE LIMITED OPERATING IN REAL ESTATE AT JAIPUR**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN / LLP No. **Shrinathji Business Venture Private Limited CIN No: U45201RJ2011PTC037227**

2. Address of the registered office **171, Officer Campus Extn. Sirsi Road, Jaipur, Rajasthan, India - 302021**

3. URL of website **NA**

4. Details of place where majority of fixed assets are located **Block-A, Guman Eternity at Plot Nos. GH-1 & GH-2, Subhash Nagar, Shastri Nagar, Jaipur**

5. Installed capacity of main products/ services **NA**

6. Quantity and value of main products/ services sold in last financial year **NA**

7. Number of employees/ workmen **0**

8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: **The details can be sought by sending an email on circ.shrinathji2024@gmail.com and/or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.**

9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: **The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on circ.shrinathji2024@gmail.com**

10. Last date for receipt of expression of interest **02/12/2025**

11. Last date of issue of provisional list of prospective resolution applicants **12/12/2025**

12. Last date for submission of objections to provisional list **17/12/2025**

13. Date of issue of final list of prospective resolution applicants **27/12/2025**

14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants **01/01/2026**

15. Last date for submission of resolution plans **31/01/2026**

16. Process email id to submit Expression of Interest **circ.shrinathji2024@gmail.com**

17. [Details of the corporate debtor's registration status as MSME] **NA**

VIKAS KHIYANI

Resolution Professional

In the matter of 'Shrinathji Business Venture Private Limited'

IP Registration No. IBB/104-001/1P-P-02738/2022/14194

Reg. & Comm Address: 910, 9th Floor, Ajmera Sikova, Opposite Damodar Park, Nityanand Nagar, Ghatkopar West, Mumbai-400086

E/cirp.shrinathji2024@gmail.com/cavikas.khiyani@gmail.com

AFV Valuation Date: 31/12/2025

GOVERNMENT OF TAMILNADU**COMMISSIONERATE FOR WELFARE OF THE DIFFERENTLY ABLED**

No.05, LADY WILLINGDON COLLEGE CAMPUS, KAMARAJAR SALAI, CHENNAI-600 005.

Roc.No. 3726 /IA&A/RIGHTS/2025 TENDER NOTICE Date : 09.10.2025

Bids are invited from potential bidders for supply of Assessment and Therapy equipment to 14 sub divisional OSC's across the districts of Krishnagiri, Kancheepuram, Namakkal, Tiruvannamalai, Chengalpattu and Ranipet through the e-procurement portal. The complete details are available on the department website www.scd.tn.gov.in as well as on the tender website-tenders.gov.in

Bids shall be submitted only through the e-procurement portal at <http://tntenders.gov.in>

Project Director – TN RIGHTS /Commissioner, Commissionerate for welfare the Differently Abled, Chennai-600 005 reserves the right to accept or reject the tenders without assigning any reason.

Project Director – RIGHTS / Commissioner for Welfare of the Differently Abled

DIPR/ 6191 /TENDER/2025

**IDFC FIRST Bank Limited**

(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)

CIN : L6510T2014PLC097792

Registered Office:- KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.

Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

NAME OF BORROWERS AND CO-BORROWERS : 1. PAPPU LAL SUMAN 2.MANJU BAI

PROPERTY ADDRESS : ALL THE PIECE AND PARCEL OF HOUSE HAVING PLOT AREA 59.58 SQ. YDS., SITAUTED AT SURVEY NO. 13, SANTOSH NAGAR, KACHCHI BASTI, KOTA, RAJASTHAN-324009, AND BOUNDED AS:- EAST: ROAD, NORTH: ROAD AND HOUSE OF MUNA BAI, WEST: NALASOUTH: NALA AND HOUSE OF BAJ MOHAN

NAME OF BORROWERS AND CO-BORROWERS : 1.RAJESH GOPAL 2.SUGNA BAI

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF THE PROPERTY SITUATED AT PATTA NO. 17614, ADMEASURING AREA 1073 SQ. FT., MISAL NO. 89, KHASRA NO. 289, GRAM PIPALDA HADO, GRAM PANCHAYAT LILEDA VYASAN, PANCHAYAT SAMITI TALEDA, BUNDI, RAJASTHAN, AND THE SAID PROPERTY IS BOUNDED BY AS:-NORTH: AAM RASTA, SOUTH:H/O SANKARI BAI, EAST: H/O SH. PAPPU, WEST: SH. MOTI LAL'S PLACE

NAME OF BORROWERS AND CO-BORROWERS : 1.SURENDRA MEENA 2.SUNITA MEENA

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF THE PROPERTY SITUATED AT PATTA NO. 766, ADMEASURING 1150 SQ. FT., KHASRA NO. 430, GRAM: CHHAVANI, GRAM PANCHAYAT - RIHANNA, PANCHAYAT SAMITI - BUNDI, RAJASTHAN, AND THE SAID PROPERTY IS BOUNDED BY AS:- NORTH: H/O SHRI KALU LAL MEENA S/O SH. GOBRI LAL, SOUTH:OPEN LAND OF DEV STHAN EAST: H/O SH. RAMCHARAN MEENA S/O SH. NANDA, WEST: AAM RASTA

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

SD/- Authorized Officer

Date : 18.11.2025 IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)

Place : RAJASTHAN

INDIA SHELTER FINANCE CORPORATION LTD.

REGD. OFFICE:- PLOT-15,6TH FLOOR, SEC-44, INSTITUTIONAL AREA, GURUGRAM, HARYANA-122002

Whereas, The Undersigned Being The Authorised Officer Of The India Shelter Finance And Corporation Ltd. Under The Securitization And Enforcement of Security Interest Act 2002 And In Exercise Of Power Conferred Under Section 13(12) Read With Rule 3 Of The Security Interest (enforcement) Rules, 2002, issued A Demand Notice On The Date Noted Against The Account As Mentioned Hereinafter, Calling Upon The Borrower And Also The Owner Of The Property/surety To Repay The Amount Within 60 Days From The Date Of The Said Notice. Whereas The Owner Of The Property And The Other Having Failed To Repay The Amount, Notice Is Hereby Given To The Undenoted Borrowers And The Public In General That The Undersigned Has Taken Possession Of The Property/ies Described Herein Below In Exercise Of The Powers Conferred On Him/her Under Section 13(4) Of The Said Act Read With Rules 8 & 9 Of The Said Rules On The Dates Mentioned Against Each Account. Now, The Borrower In Particular And The Public In General Is Hereby Cautioned Not To Deal With The Property/ies And Any Dealing With The Property/ies Will Be Subject To The Charge Of India Shelter Finance Corporation Ltd For An Amount Mentioned As Below And Interest

SL No. Name of the Borrower/ Guarantor (Owner of the Property) & Loan Account Number Description of The Charged /mortgaged Property(all The Part & Parcel of The Property Consisting of) Dt. of Demand Notice Due As On Date of Demand Notice Date of Possession

1. MR./MRS. CHANDANI / MR./ MRS. MAHESH SINGH / MR./ MRS. SANJAY SINGH SIKARV / MR./ MRS. RAVI SINGH SIKARV. Reside At: Ward No. 40 Padam Mill Ke Pass, Rajewal Colony Gangapur City, Gangapur City, Rajasthan 322201 Rajasthan (LA3VCLLONS000005036769 (AP-10075291) Branch Office : Sawai Madhopur

All piece and parcel of Residential house/plot situated at Kharsa No. 161/60 Revenue Village Gangapur city Near Padam Meel Gangapur city Dist. Sawai madhopur Rajasthan Admeasuring Area 30 x 40 : 1200.00 Sq.ft. or 33.33 Sq.yds. BOUNDARY:- East-Road 10', West- Gali 3', Then Nazrudin & Ram Ji Mali, North-House Of Hafiz Khan(Doctor Sab), South-H/O Devka Mali

DEMAND NOTICE 14.07.2025 Rs. 57,0853/- (Rupees Five Lakh Seventy Thousand Eight Hundred Fifty Three Only) due as on 10.07.2025 together with interest and other charges and cost till the date of the payment.

17/11/2025

2. MR./MRS. SANGITA & MR./MRS. JITENDRA KUMAR. Reside At: Meis Madan Ke Pass Umraw Singh Mohalla Harjan Basti Ward 20 Bhawanimandi Jhalawar Rajasthan 326502 & Plot no. 3, Harjan Colony Teh- Panchpahal Bhawanimandi Jhalawar Rajasthan 326502 (LA3ZCLLONS00000506414/ AP-10156778) Branch Office : JHALAWAR

All Piece And Parcel Of Plot No:- Harijan Colony, Teh- Panchpahal Bhawanimandi, Jhalawar Rajasthan Pin 326502 Admeasuring Area 12x40 Ft.= 480 Sq Ft. Boundary:- East-Rajura West-sunny house, North-aam rastha, South-Gali sanitation

DEMAND NOTICE 12.11.2024 Rs. 10,53,716/- (Rupees Ten Lakh Fifty Three Thousand Seven Hundred Sixteen Only) due as on 09.11.2024 together with interest from 10.11.2024 and other charges and cost till the date of the payment.

13/11/2025

3. MR./MRS. MUNNA BAI & MR./ MRS. ISHWAR SINGH Reside At: Barhamano Ka Mohalla Gram- Guda, Gram Panchayat - Guda, Panchayat Samiti - Bhawani Mandi, district - Jhalawar, Rajasthan 326512, Admeasuring Area: 621 Sq.ft. BOUNDARY:- East-Mehran Singh / Uday Singh, West-Sobha Ram / Dayaram, North-Narain Rastha, South-Shyam Singh / Dargah Singh

All Piece And Parcel Of Pattna No 79930, Gram - Guda, Gram Panchayat - Guda, Panchayat Samiti - Bhawani Mandi, district - Jhalawar, Rajasthan 326512, Admeasuring Area: 621 Sq.ft. BOUNDARY:- East-Mehran Singh / Uday Singh, West-Sobha Ram / Dayaram, North-Narain Rastha, South-Shyam Singh / Dargah Singh

DEMAND NOTICE 14.01.2025 Rs. 427369/- (Rupees Four Lakh Twenty Seven Thousand Seven Hundred Sixty Nine Only) due as on 10.01.2025 together with interest from 11.01.2025 and other charges and cost till the date of the payment.

13/11/2025

4. MR./MRS. KALI BAI & MR./ MRS. BABU Reside At: Medical College Ke Piche Kasa Road Dist Jhalawar Raj 326001 CONT:9358397405 & Kharsa No. 2286,2267,2269,2270,2271,2272,2281,2282,3693,2287, Plot No A-3/A, Phusap Vihar Awashiya Colony, City Jhalawar, Raj 326001. BOUNDARY:-East-House Of Rathore Sahab, West-Plot No A Three 1 & 2, Plot No A-2, North-Plot No A-2 & A-3, South-30' Wide Road

All Piece And Parcel Of Kharsa No 2286, 2267, 2269, 2270, 2271, 2272, 2281, 2282, 3693, 2287, Plot No A-3/A, Phusap Vihar Awashiya Colony, City Jhalawar, Raj 326001. BOUNDARY:-East-House Of Rathore Sahab, West-Plot No A Three 1 & 2, Plot No A-2, North-Plot No A-2 & A-3, South-30' Wide Road

DEMAND NOTICE 14.07.2025 Rs. 2280463/- (Rupees Twenty Two Lakh Eighty Thousand Four Hundred Sixty Three Only) due as on 10.08.2025 together with interest from 11.08.2025 and other charges and cost till the date of the payment.

13/11/2025

5. MR./MRS. RAJWATI W/O LILU RAM & MR./MRS. LILU RAM S/O BODHNARAYAN Reside At: TEHSIL TIJARA, RAJASTHAN 301411 City Jairol District: ALWAR State: Rajasthan Pin: 301411 (Loan Account: (LA11CLLONS000005053367/ AP-10123562) Branch Office : Jhalawar

All Piece And Parcel Of PATTNA No. 004, BOOK No. 009, VILLAGE - JEROLI, GRAM PANCHAYAT - JEROLI, PANCHAYAT SAMITI - TIJARA, TEHSIL - TIJARA, DIST - ALWAR, RAJASTHAN area of the property 299.66 SQ. YD. BOUNDARY:- East-Road, West- HOUSE OF RAMDHAN, NORTH-AASAM HOUSE, South-RATTI TUNDAL HOUSE

Demand Notice : 17-NOV-2023 Rs. 1303646/- (Rupees Thirteen Lakh Thousand Six Hundred Forty Six Only)

12-11-2025

6. MRS. SAROJ W/O VIKRAM SINGH YADAV & MR./ MRS. VIKRAM SINGH YADAV S/O RAMPAL YADAV & MR./ MRS. SACHIN YADAV S/O VIKRAM SINGH YADAV Reside At: ALWAR ROAD, PACH EMLI, TIJARA, ALWAR RAJASTHAN 301411 (Loan account: (HL11RLLONS000005076141/ LA11CLLONS000005053492/ AP-10184203/AP-1006375) Branch Office : Alwar

All Piece And Parcel Of PLOT NO. , KHASRA NO. 07, VILLAGE - GIRDHARKI, TEHSIL-TIJARA, DIST-ALWAR area of the property 302.33 Sq. YD. BOUNDARY:- East-KHET, West- ROAD, North-SELLER PLOT, South-BEENA DEVI PLOT

Demand Notice : 11-OCT-2024 Rs. 1594738/- (Rupees Fifteen Lakh Ninety Four Thousand Seven Hundred Thirty Eight Only)

12-11-2025

7. Ms. Kajori Jain D/O Mr. Ashok Kumar Jain Reside At: P O 53 F NO G-2, NALANDA VIHAR, DURGAPURA JAIPUR, RAJASTHAN 302018 Jaipur Loan Account:- (HLBRVLSLONS000005112272 AP-10029491) Branch Office : Jaipur

All Piece And Parcel Of Auric Prime Suites at Block No. 604, 6th Floor, at Flats, Kharsa No. 604/1, 1001/1, Village Jaisinghpura Bas Bhankrola, Tehsil Sangar, Jaipur, Area Land 1224 Sq. Ft. BOUNDARY:- East: Others Land, West: Others Land, North: Road 100 ft, South: Others Land.

Demand Notice: 14-11-2025 Rs. 21,56,267/- (Rupees Twenty One Lakh Fifty Six Thousand Two Hundred and Sixty Seven Only)

14-11-2025

PLACE: J. JAIPUR, RAJASTHAN DATE: 18 NOV 2025 FOR INDIA SHELTER FINANCE CORPORATION LTD. (AUTHORIZED OFFICER)

FOR ANY QUERY, PLEASE CONTACT MR. Himmat Singh Rathore (8290680920)



GRIHUM HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LIMITED)
Reg. Off: 08 Floor, B-Building, Ganga Trueno Business Park, Lohaspur, Phase-4, Unit-41014

APPENDIX IV (SEE RULE 8(1))
POSSESSION NOTICE
(FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorised Officer of Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) as the Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Mignia Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Limited Company) herein after referred to as Secured Creditor of the above Corporate/ Register office, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [hereinafter referred to as the "said Act"] and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on this 12th Day of the November of the 2025.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

SR. NAME OF NO. BORROWERS DESCRIPTION OF PROPERTY POSSESSION TAKEN DATE DATE OF STATUTORY DEMAND NOTICE AMOUNT IN DEMAND NOTICE (RS.)

1. OM PRAKASH, RADHA DEVI All That Piece And Parcel Of The Plot No. 42, Kharsa No. 968/52, Gram Kaparda, Bilara, Dist. Jodhpur. (Herein After Referred As The Said Property) And Boundaries Of The Plot North:-Plot No. 41 South:-Plot No. 43 East:-Other Kharsa Land West-Way Area 225 Sq. Yds.

Loan No. HL0006220000005041181 Rs.961532/- (Rupees Rupees Nine Lakh Sixty One Thousand Five Hundred Thirty Two Only) payable as on 10/05/2025 along with interest @13.35 p.a. till the realization. & Loan No. LAP006220000005041592 Rs.354360/- (Rupees Rupees Three Lakh Fifty Four Thousand Three Hundred Sixty Only) payable as on 10/05/2025 along with interest @13.35 p.a. till the realization.

Place: JODHPUR (RAJASTHAN) Sd/- Authorised Officer: Grihum Housing Finance Limited (Formerly known as Poonawalla Housing Finance Limited)

Date: 18.11.2025



ADITYA BIRLA CAPITAL LIMITED
Registered Office : Indian Rayon Compound, Verval, Gujarat - 362 266.
Corporate Office : 12th Floor, R Tech Park, Nirlon Complex, Near Hub Mall, Goregaon (East) Mumbai-400 063, MH.

DEMAND NOTICE

UNDER SEC 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES")

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

Accordingly the undersigned being the Authorized officer of Aditya Birla Capital Limited (ABCL) under the Act and in exercise of powers conferred under Section 13(12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice.

The undersigned reasonably believes that borrower(s) is / are avoiding the service of the demand notice(s), therefore the service of notice is being effected

फॉर्म जी

जयपुर में रियल एस्टेट में कार्यरत श्रीनाथजी बिजनेस वेंचर प्राइवेट लिमिटेड के लिए अभिरुचि की अभिव्यक्ति हेतु आमंत्रण (भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के अंतर्गत)

1	कॉर्पोरेट देनदार का नाम, पैन और सीआईएन/एलएलपी संख्या सहित।	श्रीनाथजी बिजनेस वेंचर प्राइवेट लिमिटेड सीआईएन संख्या: U45201RJ2011PTC037227
2	पंजीकृत कार्यालय का पता	171, ऑफिसर कैपस एक्सटेंशन, सिरसी रोड, जयपुर, राजस्थान, भारत-302021
3	वेबसाइट का यूआरएल	NA
4	अधिकांश अचल संपत्तियों के स्थान का विवरण	ब्लॉक-ए, गुमान इटरनिटी, प्लॉट संख्या जीएच-1 और जीएच-2, सुभाष नगर, शास्त्री नगर, जयपुर
5	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	NA
6	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	NA
7	कर्मचारियों/कामगारों की संख्या	0
8	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों सहित), लेनदारों की सूचियों सहित अन्य विवरण यूआरएल पर उपलब्ध हैं:	विवरण cirp.shrinathji2024@gmail.com पर ईमेल भेजकर और/या वर्चुअल डेटा रूम से संहिता और उसके अंतर्गत बनाए गए विनियमों के प्रावधानों के अनुसार प्राप्त किया जा सकता है।
9	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों की पात्रता यूआरएल पर उपलब्ध है:	अभिरुचि की अभिव्यक्ति हेतु विस्तृत आमंत्रण, जिसमें संहिता की धारा 25(2)(h) के अंतर्गत समाधान आवेदकों की पात्रता शामिल होगी, cirp.shrinathji2024@gmail.com पर ईमेल भेजकर प्राप्त किया जा सकता है।
10	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	02/12/2025
11	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	12/12/2025
12	अनंतिम सूची पर आपत्तियाँ प्रस्तुत करने की अंतिम तिथि	17/12/2025
13	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	27/12/2025
14	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	01/01/2025
15	समाधान योजनाएँ प्रस्तुत करने की अंतिम तिथि	31/01/2026
16	रुचि की अभिव्यक्ति प्रस्तुत करने हेतु प्रक्रिया ईमेल आईडी	cirp.shrinathji2024@gmail.com
17	[कॉर्पोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण]	NA

विकास खियानी
रिजोल्यूशन प्रोफेशनल
'श्रीनाथजी बिजनेस वेंचर प्राइवेट लिमिटेड' के मामले में
आईपी पंजीकरण संख्या IBBI/IPA-001/IP-P-02738/2022-2023/14194
रजि. एवं सामूहिक पता: 910, 9वीं मंजिल, अजमेरा सिकोवा, दामोदर पार्क के सामने,
नित्यानंद नगर, घाटकोपर पश्चिम, मुंबई-400086
E/cirp.shrinathji2024@gmail.com/cavika.khiani@gmail.com
एएफए वैधता दिनांक: 31/12/2025

दिनांक: 17 नवंबर 2025

स्थान: मुंबई